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O.A.No.776/06

ORDER DATED: 17.11.2006

Heard Mr. A.K. Parida, the Applicant in person, and Mr. U.B. Mohapatra, Ld. Senior Standing Counsel for the Respondents; on whom a copy of this O.A. has already been served.

Applicant has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 with a prayer to direct the Respondents to regularize his suspension from 31.05.2001 to 25.4.2005, being illegal, as duty and grant all consequential benefits.

The Applicant has filed an appeal under Annexure-A/6 dated 22.08.2006, which is still pending with the Respondent No.1. Since, the appeal is still pending, this O.A. is disposed of, at the admission stage, with direction to Respondent No.1 to dispose of the same within a month from the date of receipt of this order.

Send copies of this order, along with copies of the O.A., to the Respondents and free copies of this order be given to Ld. Counsel for both the parties.

Parida
MEMBER (ADMN.)

Parida
VICE-CHAIRMAN